

Misc. CrI (Bail) CASE NO. 245 OF 2021**10-08-2021**

The bail petition No.809/2021 dated 04-08-2021 has been filed by the accused/petitioner Md. Amir Hussain u/s 438 CrPC for granting pre-arrest bail to him in connection with Dhekiajuli PS Case No.424/2021 corresponding to GR Case No.2421/2021 u/s 366 (A) of IPC.

Heard both sides on the instant petition.

Also perused the instant bail petition. The learned advocate of the petitioner has submitted that the petitioner is an innocent person and he has not committed any offence which is alleged against him in the FIR.

The case diary as called for is received on today. Also perused the case diary. In the ejahar dated 22-07-2021, the complainant has stated that on 22-07-2021 at about 4-20 p.m. while he was not present at his home, his daughter Miss Wahida Parbin, aged 15 years 3 months, was kidnapped by the accused Md. Amir Hussain through a vehicle bearing registration No. AS-01MB-3835.

From perusal of the case diary, it shows that investigating officer has not completed the investigation till today and he has been searching the accused Md. Amir Hussain who avoided the investigating officer for interrogation. Apart from, the case diary reveals sufficient incriminatory materials against the accused/petitioner Md. Amir Hussain.

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Under such circumstances, considering the gravity of the offence charged against him and the materials collected by the investigating officer, I find that this is not a case where accused/petitioner Md. Amir Hussain can be relied upon and enlarged on pre-arrest bail.

Hence, the bail petition No.809/2021 is rejected.

Inform the O/C of the concerned Police Station.

Send back the case diary.

Misc. CrI (Bail) case is disposed of.

Mj 10/08/2021
Asstt. Sessions Judge
Sonitpur : Tezpur